

**TELECOM DISPUTES SETTLEMENT & APPELLATE TRIBUNAL
NEW DELHI**

DATED 8TH AUGUST, 2005

**PETITION No.39(C) OF 2005
(M.A.Nos. 110, 120,138, 200 of 2005)**

Ujjain Telecommunications	:	...Petitioner
Vs		
M/s Star India Pvt. Ltd.& Anr.	:	...Respondents

BEFORE:

**HON'BLE MR. JUSTICE N. SANTOSH HEGDE,
CHAIRPERSON**

MR. VINOD VAISH, MEMBER

LT.GEN.D.P.SEHGAL(RETD.), MEMBER

For Petitioner	:	Mr.Prabhat Kumar, Advocate
For Respondent No.1-Star India Pvt. Ltd.	:	Mr.Gopal Jain with Ms.Kanika Agnihotri, Mr.Ashish Jha, Advocates
For Respondent No.2-S.R.Cables	:	Mr.Dhirendra Negi, Advocate

ORDER

An application, being M.A.No.200 of 2005, u/s 16 of the TRAI Act,1997 read with Order 23 Rule 3 and Section 151 of the Code of Civil Procedure 1908 has been filed, which has been signed by the petitioner and respondent no.2 where it is prayed that an order be passed in terms of the said settlement. Learned counsel for the first respondent submits that in paragraph-2 of the said settlement it is mentioned that respondent no.1 has consented to the terms of the settlement which is factually incorrect but he has no objection to the settlement being brought on record as settlement reached between the petitioner and respondent no.2 only.

Noting the above objection, we accept the application referred to herein above and make the terms of the settlement as order of this Tribunal. However, we make it clear that respondent no.1 shall not be bound by terms of the settlement. Ordered accordingly.

Petition No.39(C) of 2005, along with the M.As., is disposed of.

.....J
(N. Santosh Hegde)
Chairperson

.....
(Vinod Vaish)
Member

.....
(D.P.Sehgal)
Member